

ITEM NO.41

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23960/2017

(Arising out of impugned final judgment and order dated 17-07-2017 in CMWP No. 20754/2010 passed by the High Court Of Judicature At Allahabad)

M/S. JAIPRAKASH SEWA SANSTHAN

Petitioner(s)

VERSUS

NATTHI MAL & ORS.

Respondent(s)

(IA No. 88006/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 88007/2017 - EXEMPTION FROM FILING O.T.)

Date : 09-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Pawan Upadhyay, Adv.
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For Respondent(s)

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Mr. Ashutosh Bansal, Adv.
Ms. Neney Mittal, Adv.
Mr. Narender Mishra, Adv.
Mr. Shiv Sagar Tiwari, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent No.5 seeking adjournment, list the matter after two weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)